

The question is:

"That Clauses 2 to 4 stand part of the Bill"

17.47 hrs.

The motion was adopted

SUPPLEMENTARY DEMAND FOR
GRANT (RAILWAYS), 1992-93 AND
DEMANDS FOR EXCESS GRANTS
(RAILWAYS), 1988-89.

Clauses 2 to 4 were added to the Bill.

MR. CHAIRMAN: The question is:

[English]

"That clause 1, the Enacting Formula and the long Title stand part of the Bill."

MR. CHAIRMAN: Now the House will take up item No. 11 and 12 together.

The motion was adopted

Motions moved:-

Clause 1, the Enacting Formula and the long Title were added to the Bill

- (i) "That the supplementary sum not exceeding the amount shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March, 1993, in respect of the head of Demand entered in the second column thereof - Demand No. 16."

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
RAMESHWAR THAKUR): I beg to move:

"That the Bill be passed"

MR. CHAIRMAN: The questions:

"That the Bill be passed"

The motion was adopted.

- (ii) "That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended on the 31st day of March, 1989, in respect of the following Demands entered in the second column thereof;

17.46 hrs.

BUSINESS ADVISORY COMMITTEE

Nineteenth Report

[English]

DR. LAXMINARAYAN PANDYA
(Mandsaur): Sir, I beg to present the 19th

Demand Nos. 10, 13 and 16 "

Supplementary Demand for Grant (Railways) for 1992-93 submitted to the Vote of Lok Sabha.

No of Demand.	Name of Demand	Amount of Demand for Grant submitted to the Vote of the House.
1	2	3
	Assets-Acquisition, construction and Replacement.	Rs